

ITEM NO.41

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 32098/2013

(Arising out of impugned final judgment and order dated 10/12/2012
in WP No. 30002/2010 passed by the High Court Of Judicature at
Allahabad)

UPSC

Petitioner(s)

VERSUS

AJIT KUMAR SINGH & ORS

Respondent(s)

(with interim relief and office report)

Date : 09/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Ms. Binu Tamta, Adv.

For Respondent(s)

Mr. Kaushal Yadav, Adv.
Mr. Nandlal Kumar Mishra, Adv.
Ms. Mamta Rani, Adv.

Mr. Shrish Kumar Misra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER

Signature Not Verified

Digitally signed by
Deepak Mansukhani
Date: 2015.10.09
22:10:55 IST
Reason: